

Wage ceiling in SPE Act

7707 SHRI SAMAR MUKHERJEE Will the MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) is it in the knowledge of Government that the SPE Act by way of ceiling on remuneration, can disqualify an employee (if he has crossed the remuneration slab) by way of denial of protection at certain period of life when growing age can cause a scare before him (by this design at old age an employee has insecurity because of faint chances of alternative employment) and

(b) if so whether Government are considering to scrap the wage ceiling from SPE Act?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) (a) The Sales Promotion Employees (Conditions of Service) Act, 1976 is at present applicable only to employees drawing wages not exceeding Rs 750/- per month or wages on commission not exceeding Rs 9000/ per year

(b) Yes Sir The Industrial Relations Bill 1978 *inter alia* proposes to remove the wage ceiling for the sales promotion employees

Admission in Medical College in Bihar State

7708 SHRI BAGUN SUMBRUI Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether it is a fact that in the Bihar State for getting admission into the medical colleges it is necessary to first get successful in the physical fitness test before qualifying in the I Sc, and

(b) if so whether the Medical Council of India had approved this system in the State?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY) (a) A candidate desirous to sit in the competitive entrance examination for admission to medical courses in Bihar has to apply along with a certificate from a medical officer not below the rank of Civil Ass't Surgeon to the effect that (i) he does not suffer from any infectious disease like Leprosy, TB etc., (ii) his vision is atleast 6/12, and (iii) has acuity of hearing stethoscope. This system of preliminary medical test is on the pattern prevalent in all combined competitive examinations held by the Public Service Commission

(b) Medical Council of India have not made any such prescription

Foreign Minister's visit to U S A.

7709 SHRI S S LAL Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether he is likely to visit USA in the last week of April 79 for about 10 days

(b) if so whether a delegation of some experts will be going with him for attending Indo US Joint Economic Commission and

(c) if so the number and names of the personnel selected for this delegation?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARINDRA KUNDU) (a) The Minister of External Affairs is scheduled to visit USA in the last week of April

(b) Yes, Sir

(c) The composition of the delegation which accompany the Minister of External Affairs has not yet been finalised

Minor Ports

7710 SHRI GIRIDHAR GOMANGO Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) the names of the minor ports both spillover and new taken up by his Ministry for execution,

(b) allocation provided for the development of the minor ports in the Fifth Plan and Annual Plans of the Five Year Plan Port wise

(c) the policy adopted by his Ministry on minor ports and

(d) the steps taken by the Govt of India on spillover minor ports for development?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHANDRAM) (a) & (b) The executive responsibility for the development of ports other than Major Ports vests primarily in the State Governments concerned. However Central loan assistance has been extended in the past to the State Governments for the development of minor ports selected on the basis of one minor port from each Maritime State

(c) In the Fifth Plan Period only the spillover schemes from the Fourth Plan were taken up for development and no new schemes were included